

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:4907  
ANSWERED ON:26.04.2010  
VIOLATION OF INDIAN POST OFFICE ACT  
Jaiswal Shri Gorakh Prasad ;Yadav Shri M. Anjan Kumar

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether the Government has noticed any violation of Indian Post Office Act, 1898 by the private courier service providers;
- (b) if so, the details thereof alongwith the number of cases registered against such errant courier service providers under the Act during the last three years and the nature of the cases;
- (c) whether the Government has proposed to amend the Indian Post Office Act, 1898 to check the functioning of Private Courier Services in the country; and
- (d) if so, the details thereof and the time by which it is likely to be amended?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

- (a) No, Madam.
- (b) Not applicable, in view of (a) above.
- (c) No, Madam. However, a new Post Office Bill is on the anvil.
- (d) Not applicable, in view of the fact that no amendment to the Indian Post Office Act, 1898 is proposed.